

# 257

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 1065/2024**

**In the matter of:**

Varun Gulati

...Applicant

Versus

Delhi Pollution Control Committee & Ors.

...Respondents

**NDOH: 17.11.2025**

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Filed by DPCC

Dated: 14<sup>th</sup> November, 2025

DPCC

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1065/2024

In the matter of:

Varun Gulati

...Applicant

Versus

Delhi Pollution Control Committee & Ors.

...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE WITH RESPECT TO THE NOTICE DATED  
25.08.2025.**

I, Satender Kumar, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, the grievance in the original application is regarding implementation of closure directions issued by DPCC for manufacturing of banned Single Used Plastic (SUP) items at Bawana and Narela industrial areas.
3. That, in compliance with the orders, DPCC has filed its action taken report on 29.10.2024, 28.05.2025 and 20.08.2025 which are available on the records of this Hon'ble Tribunal.
4. That, this Hon'ble Tribunal, on 25.08.2025, considered the reports and was pleased to direct the DPCC to carry out a fresh inspection and file a further report.

That, in compliance with the order dated 25.08.2025, a fresh inspection was carried out by the DPCC officials of 34 premises/locations details of which are as follows:



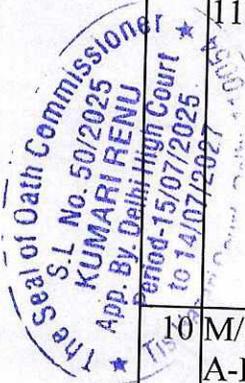
*[Handwritten signature]*

S. No.	NAME & ADDRESS OF UNITS	LATEST STATUS AS PER JOINT INSPECTION
1	M/S V. V. INDUSTRIES, M-227, SECTOR-5, DSIDC, INDUSTRIAL AREA, BAWANA, DELHI-110039	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the activity of mfg. of aluminium die casting using casting furnance.</li> <li>• Consent: Valid up to 02.08.2033.</li> <li>• ECS is found installed &amp; operational</li> <li>• No SUP items found at the unit.</li> <li>• No Action required.</li> </ul>
2	M/S BINDAL PLASTIC PRODUCTS, I-2172, I BLOCK, DSIDC, NARELA INDL AREA DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the activity of mfg. of reprocessed PVC granules using scrap.</li> <li>• Consent: Valid up to 06.01.2026.</li> <li>• ECS is found installed &amp; operational.</li> <li>• No SUP items found at the unit.</li> <li>• No Action required.</li> </ul>
3	M/S DIVYA GOEL, N-278, SECTOR-1 DSIDC INDL AREA, BAWANA, DELHI-110039	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the activity of mfg. of iron hinges with buffing.</li> <li>• Consent: applied in Green category.</li> <li>• ECS is found installed &amp; operational.</li> <li>• No SUP items found at the unit.</li> <li>• No Action required</li> </ul>
4	M/S DINESH WATWANI, J-134, SECTOR-5, DSIDC INDL AREA, BAWANA, DELHI-110039	<ul style="list-style-type: none"> <li>• During inspection no activity/machinery was observed at the site. Premise is used as Godown of plastic container.</li> <li>• Consent: Valid White category consent.</li> <li>• No SUP items found at the unit</li> <li>• No Action required</li> </ul>
5	M/S OLEFIN INDIA, J-186-187, SEC-05, DSIDC INDL AREA, BAWANA, DELHI-110039	<ul style="list-style-type: none"> <li>• During inspection unit was found vacant and no industrial activity was observed.</li> <li>• No Action required</li> </ul>
6	M/S Shree Balaji Enterprises, A-37,	<ul style="list-style-type: none"> <li>• During inspection unit was found</li> </ul>

The Seal of  
 The Commission  
 No. 50/2025  
 KUMARI REJU  
 App. By. Delhi High Court  
 Period: 15/07/2025  
 to 14/07/2027  
 The Hazari Court, D

Admit

	A-BLOCK, DSIIDC NARELA, DELHI-110040	<p>operational and engaged in the activity of mfg. of EVA footwear using EVA granules as raw material.</p> <ul style="list-style-type: none"> <li>• Consent: Only CTE available no CTO is available with the unit.</li> <li>• No SUP items found at the unit.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
7	M/S Vridhi Footwear, A-67, A-BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found operational and engaged in the activity of mfg. of PVC footwear using PVS granules as raw material.</li> <li>• Consent: No Consent Available.</li> <li>• No SUP items found at the unit.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent</li> </ul>
8	M/S Shree Polymer, A-167, A-BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found non-operational .however, 01 extruder and 01 mixer were present in the basement.</li> <li>• Consent: Valid up to 21.08.2027</li> <li>• No SUP items found at the unit.</li> <li>• No action required.</li> </ul>
9	M/S Aryan Polymers, A-168, A-BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the activity of mfg. of EVA sheet using EVA compound.</li> <li>• Consent: Unit is having CTE and applied for CTO.</li> <li>• No SUP items found during inspection.</li> <li>• No action required.</li> </ul>
10	M/S OWNER/OCCUPIER, A-230, A-BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection no industrial activity/machinery was observed at the site.</li> <li>• No action required.</li> </ul>
11	M/S OWNER/OCCUPIER, B-2317, B-BLOCK, DSIIDC NARELA,	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the storage of plastic</li> </ul>



	DELHI-110040	<p>scrap.</p> <ul style="list-style-type: none"> <li>No SUP items found at the unit.</li> <li>No action required.</li> </ul>
12	M/S SRISHTI POLYMERS, 397 C BLOCK, DSIIDC NARELA DELHI-110040	<ul style="list-style-type: none"> <li>During inspection unit was found engaged in the activity of mfg. of EVA footwear.</li> <li>Consent: Unit has applied CTE, however no CTO was available with the unit.</li> <li>No SUP items found at the unit.</li> <li>SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
13	M/S SRISHTI POLYMERS, 398, C BLOCK, DSIIDC NARELA DELHI-110040	<ul style="list-style-type: none"> <li>During inspection unit was found engaged in the activity of mfg. of EVA footwear.</li> <li>Consent: Unit has applied CTE, however no CTO was available with the unit.</li> <li>No SUP items found at the unit.</li> <li>SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
14	M/S OWNER/OCCUPIER, C-521, C-BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>During inspection no industrial activity/machinery was observed at the site.</li> <li>No action required.</li> </ul>
15	M/S OWNER/OCCUPIER, C-565, C-BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>During inspection no industrial activity/machinery was observed at the site.</li> <li>No action required.</li> </ul>
16	M/S Shri Hans Enterprises, C-611, C-612 BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>During inspection unit was found operational &amp; engaged in the activity of mfg. pf footwear through EVA injection moulding.</li> <li>Consent: Valid upto 18.05.2025</li> <li>No SUP items were found during inspection.</li> <li>No action required.</li> </ul>
17	M/S Ravi Kamal Footwear, D-1581,	<ul style="list-style-type: none"> <li>During inspection unit was found</li> </ul>

The Seal of Oath Commissioner  
 No. 50/2025  
 MARI RENU  
 App. By Delhi High Court  
 Period-15/07/2025  
 To 14/07/2027  
 V20014  
 Court Seal

	D-BLOCK, DSIIDC NARELA, DELHI-110040	operational and engaged in the activity of mfg. of PVC footwear using vertical. <ul style="list-style-type: none"> <li>• Consent: No consent available.</li> <li>• HWM rules not complied with.</li> <li>• No SUP items found during inspection.</li> <li>• SCN for closure u/s 5 of EPA, 1986 read along with HWM Rules and SCN for EDC of Rs. 1,00,000/- for non-compliance of HWM rules</li> </ul>
18	M/S B.P. Footwear, D-1619, D-BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the activity of mfg. of EVA footwear using EVA granules as raw material.</li> <li>• Consent: CTO has been rejected by the DPCC.</li> <li>• HWM rules not complied with.</li> <li>• No SUP items found during inspection.</li> <li>• SCN for closure u/s 5 of EPA, 1986 read along with HWM Rules and SCN for EDC of Rs. 1,00,000/- for non-compliance of HWM rules.</li> </ul>
19	M/S BSH footwear, D-1640, D-BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found operational and engaged in the activity of mfg. of footwear using adhesives.</li> <li>• Consent: No consent available.</li> <li>• No SUP items found during inspection.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
	M/S Owner/occupier 646, E BLOCK, DSIIDC NARELA INDL AREA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found vacant and no industrial activity was observed at the site.</li> <li>• No action required.</li> </ul>
21	M/S ROYAL PLAST, E-649, E BLOCK, DSIIDC NARELA INDL AREA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the activity of mfg. of plastic containers through injection moulding.</li> </ul>



		<ul style="list-style-type: none"> <li>• Consent: Valid up to 22.08.2029</li> <li>• No SUP item found during inspection.</li> <li>• No action required.</li> </ul>
22	M/S Bhawani Plastic, E-839, E-BLOCK, DSIIDC NARELA INDL AREA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit found operational and engaged in the activity of mfg. of PVC footwear using PVC granules as raw material.</li> <li>• Consent: No consent available.</li> <li>• No SUP item found during inspection.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
23	M/S Bhawani Plastic, E-840, E-BLOCK, DSIIDC NARELA INDL AREA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit found operational and engaged in the activity of mfg. of PVC footwear using PVC granules as raw material.</li> <li>• Consent: No consent available.</li> <li>• No SUP item found during inspection.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
24	M/S K D PLASTIC, E-855-56, E-BLOCK, DSIDC NARELA INDL AREA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the activity of mfg. of EVA footwear.</li> <li>• Consent: Only CTE available.</li> <li>• No SUP item found during inspection.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
25	M/S SHRI SIDDHIVINAYAK ENTERPRISES, F-1489-90, F-BLOCK, DSIDC NARELA INDL AREA DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the activity of assembling and repairing electronic gadgets.</li> <li>• Consent: Unit is having valid White Category consent.</li> <li>• No action required.</li> </ul>
26	M/S Praveen Plastic, F-1498, F	<ul style="list-style-type: none"> <li>• During inspection unit was</li> </ul>

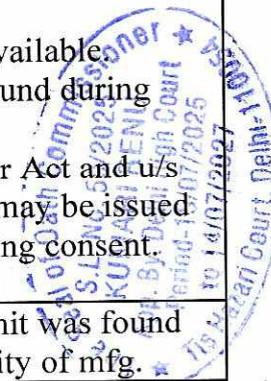
App. By: ...  
 Period-15/07/2025  
 to 14/07/2027  
 T/S Hazari Court, Delhi-110051

	BLOCK, DSIDC NARELA INDL AREA, DELHI-110040	<p>found operational and engaged in the activity of mfg. of EVA footwear using EVA injection moulding machine.</p> <ul style="list-style-type: none"> <li>• Consent: no consent available.</li> <li>• 1 Non-operational PU set up was also found.</li> <li>• No SUP item was found during inspection.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
27	M/S KESHAV POLYCHEM, F-1714, F BLOCK, DSIDC NARELA INDL AREA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the activity of mfg. of PVC granules using plasticizers.</li> <li>• Consent: Only CTE available</li> <li>• No SUP item was found during inspection.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
28	M/S Om Footwear, F-1785, F BLOCK, DSIDC, NARELA INDL AREA DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found operational and engaged in the activity of mfg. of EVA footwear using EVA granules as raw material.</li> <li>• Consent: No consent available.</li> <li>• No SUP item was found during inspection.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
29	M/S Polyeva, F-1786, F BLOCK, DSIDC, NARELA INDL AREA DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found operational and engaged in the activity of mfg. of EVA footwear using EVA granules as raw material.</li> <li>• Consent: Only CTE available</li> <li>• No SUP item was found during inspection.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued</li> </ul>



*[Handwritten Signature]*

		to the unit for applying consent
30	M/S FLATKICK DESIGNS, H-1247, H BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the activity of mfg. of EVA footwear using EVA press.</li> <li>• Consent: valid up to 09.04.2035.</li> <li>• No SUP item was found during inspection.</li> <li>• No action required.</li> </ul>
31	M/S Paramount Footwear, H-1262, H BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found operational and engaged in the activity of mfg. of EVA/PVC footwear using EVA/PVC granules as raw material.</li> <li>• Consent: Only CTE available.</li> <li>• No SUP item was found during inspection.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent</li> </ul>
32	M/S JAI DRAVINN UDYOG, H-1383, H BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit was found operational and engaged in the activity of mfg. of EVA sheet using EVA compound.</li> <li>• Consent: CTO not available.</li> <li>• No SUP item was found during inspection.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
33	M/S Balaji Products, H-1446, H BLOCK, DSIIDC NARELA, DELHI-110040	<ul style="list-style-type: none"> <li>• During inspection unit is involved in the mfg. of EVA footwear using EVA press.</li> <li>• Consent: CTO not available.</li> <li>• No SUP item was found during inspection.</li> <li>• SCN u/s 21/22 of Air Act and u/s 25/26 of Water Act may be issued to the unit for applying consent.</li> </ul>
34	M/S KUBER INDUSTRIES, H-1471, H BLOCK, DSIIDC NARELA,	<ul style="list-style-type: none"> <li>• During inspection unit was found engaged in the activity of mfg.</li> </ul>



DELHI-110040	of PVC granules and other PVC items without reprocessing. <ul style="list-style-type: none"> <li>• Consent: Valid up to 08.11.2039.</li> <li>• No SUP item was found during inspection.</li> <li>• No Action required.</li> </ul>
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6. That, following is the status of an inspection drive:

- As such, there is a list of 36 units as per this Hon'ble Tribunal order but in fact 34 units were functioning in all 36 premises. Following action was taken by answering respondent based on the deficiencies as observed during inspections:

Sl. No.	Action	No. of units
1	SCN u/s 21/22 of Air Act and u/s 25/26 (as units were operating without valid Consent)	15
2	SCN for closure u/s 5 of EPA, 1986 read along with HWM Rules and SCN for EDC of Rs. 1,00,000/- for non-compliance of HWM rules	02
3	No Action required.	17

7. In view of the above, the present action taken report may kindly be taken on record.

Affidavit file (Exhibit) with  
 has signed in my presence

**VERIFICATION**



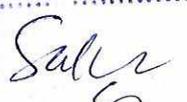
  
**DEPONENT**

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

4 NOV 2025

Verified that the deponent is 14 day of November, 2025.

Shri/Smt./K...  
 3/o W/o D/o  
 R/o .....  
 identified by .....  
 has solemnly sworn at  
 Delhi on .....  
 that the contents of the affidavit which have  
 been read and explained to him are true and  
 correct to his knowledge.


  
**DEPONENT**

4 NOV 2025

Oath Commissioner Delhi